

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.850/96

dt.18-7-96

Between

K. James

: Applicant

and

Chief General Manager
Telecommunications
AP, Hyderabad

: Respondents

Counsel for the applicant

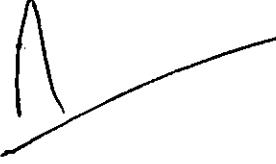
: B. Bhaskar Benny
Advocate

Counsel for the respondents

: V. Rajeswara Rao
SC for Central Govt.

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)



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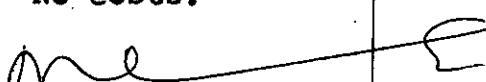
Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

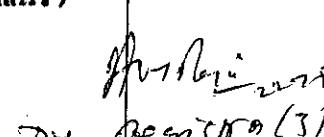
Heard Sri B. Bhaskar Benny for the applicant and Sri V. Rajeswara Rao for the respondent).

2. This OA is filed praying for a direction to the respondent to pay the arrears of salary to the applicant from 1-9-1993 to 29-9-1994 in the scale of Senior Sub Divisional Engineers. The applicant, it is stated, was promoted belatedly to the post of Senior SDE. It is stated that on this count he is entitled to some arrears as also stepping up of pay. But I find from the material paper attached to the OA that there is no representation in this connection to his employer. None can approach this Tribunal unless they exhausted the normal channel of grievance redressal machinery. As the applicant has not availed the alternative channel available, this OA is disposed of at the admission stage itself directing the applicant to approach the concerned authorities for the relief asked in this OA. If such a representation is received the concerned authorities should dispose it of within four months from the date of receipt of that representation.

3. OA is ordered accordingly. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : July 18, 96
Dictated in Open Court


D.Y. Registrar (3)

sk

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026/7/96

DA-856/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

Typing

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 18/7/96

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. No.

D.A. NO.

856/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~ALLOWED~~

DISPOSED OF WITH DIRECTIONS

~~DISMISSED~~

DISMISSED AS WITHDRAWN

~~ORDERED/REJECTED~~

NO ORDER AS TO COSTS.

YLKR

II COURT

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